

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising Powers of Bar Council under Section 58 of the Advocates Act, 1961)

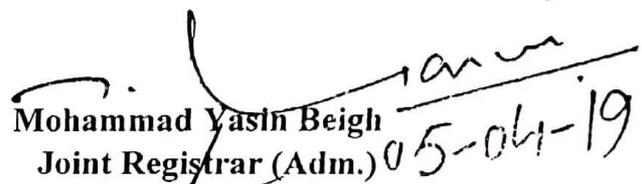
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NOTIFICATION

No. 4 Dated 08/04/2019

It is hereby notified that Shri Ali Mohammad, Advocate S/O Shri Kh. Abdul Salam Dar R/O Waterhail, Budgam, bearing Enrolment No.558/88 dated 01.03.1988, who had voluntarily suspended his practice as an Advocate, is now permitted to resume his practice as an Advocate on the roll of Jammu and Kashmir Bar Council.

By Order.

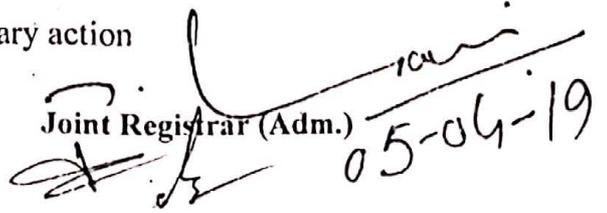

Mohammad Yasin Beigh
Joint Registrar (Adm.)

No: 501-13/19 Dated 08/04/2019

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K Jammu.
2. Registrar Vigilance, High Court of J&K Jammu.
- 3-4. Registrar Judicial, High Court of J&K Jammu/Srinagar.
5. Principal District & Sessions Judge, Budgam.
- 6-7. Presidents, J&K High Court, Bar Association, Jammu/Srinagar.
8. Presidents, District Bar Association, Budgam.
9. Manager, Government Press, Jammu for publication in the next issue of the Government Gazettee.
10. Secretary, Bar Council of India, New Delhi.
- ✓ 11. Incharge N.I.C, High Court of J&K, Jammu for uploading the same on the official website of High Court.
12. Shri Ali Mohammad Dar, Advocate S/O Shri Kh. Abdul Salam Dar R/O Waterhail, Budgam.

.....for information and necessary action


Joint Registrar (Adm.)